

Constitution of Benches at Lucknow Bench of the Court
with effect from 1 July, 2014.

1	Hon. Imtiyaz Murtaza, J. Hon. Ashwani Kumar Singh, J. (Court No. 2)	(i) (ii) (iii) (iv) (v) (vi) (v) (viii)	Fresh and listed: Public interest litigation; Environmental matters; Contempt appeals; Criminal contempt; Habeas Corpus writs [except matters relating to detention under NSA, COFEPOSA etc]; Criminal appeals including criminal appeals under section 376 I.P.C. on priority basis from 1 January 1986; Capital sentence cases; Writs relating to disputes of street vendors/hawkers/ implementation of 2009 policy for orders, admission and hearing including bunch cases.
2	Hon. Devi Prasad Singh, J. Hon. Arvind Kumar Tripathi-II, J. (Court No. 27)	(i) (ii) (iii) (iv) (v) (vi) (vii)	Fresh and listed: Miscellaneous writs; Writs relating to tolls on river bridges in Uttar Pradesh; Writs relating to mines and minerals; Applications under Article 228 of the Constitution of India; Writs relating to land acquisition; Writs arising out of proceedings under section 29 of State Financial Corporation Act., All tax writs, including recovery of tax, appeals and applications relating to direct and indirect tax matters for orders, admission and hearing including bunch cases.
3	Hon. Sanjay Misra, J. Hon. Brijesh Kumar Srivastava-II, J. (Court No. 22)	(i)	Fresh and listed: All Service writs including judicial officers and employees of High Court for orders, admission

			and hearing including bunch cases.
4	Hon. Ravindra Singh, J. Hon. Vinshnu Chandra Gupta, J. (Court No. 4)	(i) (ii) (iii) (iv) (v) (vi) (vii)	Fresh and listed: Criminal writs; Appeals arising from POTA; Criminal revisions; Government criminal appeals; Application for leave under section 378(4) Cr.P.C.; Habeas Corpus writs relating to detention under NSA, COFEPOSA, etc; Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis upto 31 December 1985 for orders, admission and hearing including bunch cases.
5	Hon. Rajiv Sharma, J. Hon. Zaki Ullah Khan, J. (Court No. 24)	(i) (ii) (iii) (iv)	Fresh and listed: Special appeals; First appeals from orders; First appeals; Family court appeals for orders, admission and hearing including bunch cases.
6	Hon. S.S. Chauhan, J. (Court No. 12)	(i) (ii) (iii)	Fresh criminal appeals including bail for orders, admission and hearing including bunch cases; Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis upto 31 December 2000 and from 1 January 2013 for hearing; Listed criminal appeals against acquittal in complaint cases and criminal appeals related to punishment upto two years upto 31 December 2011 for hearing.
7	Hon. Shri Narayan Shukla, J. (Court No. 3)	(i)	Fresh and listed: Service writs relating to Government Service from 1 January 2011 for orders, admission and hearing including bunch cases.

		(ii)	Listed service writs from 1 January 2006 to 31 December 2010 for orders, admission and hearing including bunch cases.
8	Hon. Ajai Lamba, J. (Court No. 26)	(i) (ii)	Fresh and listed: Applications under section 482 Cr.P.C.; On priority basis starting from the oldest cases under section 482 Cr.P.C. relating to murder, rape, kidnapping and dacoity in which investigation or proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.
9	Hon. Shabihul Hasnain, J. (Court No. 6)	(i) (ii) (iii) (iv)	Fresh and listed: Major bail applications (i.e. bail applications under sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A and 326B I.P.C); Matters under section 378 Cr.P.C.; for orders, admission and hearing; Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis from 1 January 2001 to 31 December 2005 for hearing. Criminal appeals against acquittal in complaint cases from 1 January 2012 for orders, admission and hearing/ final hearing including bunch cases.
10	Hon. Dr D.K. Arora, J. (Court No. 20)	(i) (ii)	Fresh and listed: Civil contempt matters; First appeals from orders for orders, admission and hearing including bunch cases.
11	Hon. S.V.S. Rathore, J. (Court No. 15)	(i) (ii)	Fresh and listed: All bail applications (except under sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A and 326B I.P.C) for orders, admission and hearing. Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis from 1

		(iii)	January 2011 to 31 December 2012 for hearing. Criminal appeals related to punishment upto two years from 1 January 2012 for orders, admission and hearing including bunch cases.
12	Hon. Sudhir Kumar Saxena, J. (Court No. 23)	(i) (ii) (iii) (iv)	Fresh and listed: Miscellaneous writs relating to education and society matters; Applications upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956; Testamentary cases; Matters under all labour law enactments for orders, admission and hearing including bunch cases.
13	Hon. R.S.R. (Maurya), J. (Court No. 28)	(i) (ii) (iii) (iv) (v) (vi)	Fresh and listed: Miscellaneous writs (except miscellaneous writs relating to education and society matters) from 1 January 2010; Writs relating to consolidation; Writs relating to U.P.Z.A. and L.R. Act; Writs relating to Land Revenue Act; Writs arising out of orders passed by board of revenue; Ceiling of land for orders, admission and hearing including bunch cases.
14	Hon. B. Amit Sthalekar, J. (Court No. 18)	(i) (ii) (iii) (iv)	Fresh and listed: Service writs other than those relating to Government service from 1 January 2011; Service writs of employees of High Court; Writs relating to tax, excise and central taxation; Matters under section 11 of Arbitration and Conciliation Act, 1996 for orders, admission and hearing including bunch cases.
15	Hon. D.K. Upadhyaya, J. (Court No. 25)		Fresh and listed:

		<ul style="list-style-type: none"> (i) First appeals; (ii) Civil revisions; (iii) Small Cause Courts revisions; (iv) All civil matters cognizable by Single Judge; (v) Matters under Article 227 of Constitution of India; (vi) Listed miscellaneous writs (except miscellaneous writs relating to education and society matters) upto 31 December 2009 for orders, admission and hearing including bunch cases.
16	Hon. A.N. Mittal, J. (Court No. 5)	<p>Fresh and listed:</p> <ul style="list-style-type: none"> (i) Criminal revisions; (ii) Criminal writs; (iii) Habeas Corpus writs; (iv) Matters under section 407 Cr.P.C. for orders, admission and hearing including bunch Cases; (v) Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis from 1 January 2006 to 31 December 2010 and criminal appeals in which accused persons are in custody for hearing/ final hearing including bunch cases. (vi) On priority basis starting from the oldest criminal writs and criminal revisions relating to murder, rape, kidnapping and dacoity in which investigation or proceedings of trial court have been stayed for orders, admission and hearing.
17	Hon. Mahendra Dayal, J. (Court No. 14)	Listed service writs upto 31 December 2005 for orders, admission and hearing including bunch cases.
18	Hon. Rakesh Srivastava, J. (Court No. 11)	<p>Fresh and listed:</p> <ul style="list-style-type: none"> (i) Rent control writs; (ii) Second appeals for orders, admission and hearing including bunch cases.

D. J. Chandrasekhara

CHIEF JUSTICE

28 May 2014